

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1908
(To be answered on the 27th July 2017)

5/20 RULE UNDER NEW AVIATION POLICY

1908. SHRI K. PARASURAMAN

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government proposes to ease the 5/20 rule under new civil aviation policy;
- (b) if so, the details thereof;
- (c) whether several civil aviation companies have also requested the Government to abolish the rule, if so, the details thereof;
- (d) whether the number of domestic flight services would be increased by relaxing the norms of 5/20 rule; and
- (e) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (e): National Civil Aviation Policy, 2016 provides that any Indian air transport undertaking shall be eligible to apply for operation of international scheduled air transport services, if it - (i) has a valid Air Operator's Certificate for operation of scheduled air transport services and (ii) deploys 20 aircraft or 20% of total capacity (in term of average number of seats on all departures put together), whichever is higher, for domestic operations. The policy relaxes the criteria of five years' experience for operating on domestic routes for a domestic airlines for operation on international routes. Till now no domestic airline for international operation has been added since the relaxation.